

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

RA No. 28/93 in  
Regn. No. OA 803/92

Date of decision: 29.7.93.

Sh.D.Golkwal Chand ... Petitioner

vs.

Union of India ... Respondents

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J)

ORDER

The order dated 19.1.93 passed by me is the subject matter of this Review Application. The order was passed by me on merits. On compassionate grounds, I had recorded the undertaking of the petitioner who was present along with his counsel that if he hands over peaceful possession of the Government accommodation, the subject matter of the OA, to the respondents within one month from the date of the order, the respondents will desist from initiating any proceedings for realizing any damages from the petitioner.

2. I have gone through the contents of the Review Application and I am satisfied that no ground is made out for review <sup>and</sup> no error apparent on the face of the record is discernible in the order.

3. I am disposing of this Review Application by adopting the process of circulation which

(13)

is permissible under the rules.

The RA is rejected.

*Sun*  
(S.K.DHAON)  
VICE CHAIRMAN(J)

SNS